

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 04.09.2018

PRESENT: 1.Hon'ble member (J) **Shri Rajeswara Rao vittanala,**
2.Hon'ble member (T) **Dr. Ashok Kumar Mishra**

CP/CA No	Purpose	Section	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
Dairy No.1036/BB/2018	For non-Compliances of Office objection	Sec 241-242	M/s Piyush Periwal & Others		M/s Centennial Infrastructure Development Pvt Ltd	13.03.2018

SL. NAME (IN CAPITAL)
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

PETITIONER/s :

None appeared

ORDER

RESPONDENT/Dairy No. 1036/BB/2018 is filed by Piyush Periwal & Others under sections 241, 242 & 59 of the Companies Act, 2013 R/w Rule 20 of the NCLT Rule, 2016 on 13/03/2018, by inter-alia seeking for; to look into the affairs of the 1st Respondent Company and to order for an enquiry by proper investigation, examination and pass necessary orders; scheme to be framed for management and administration of the Company; Board meeting held for impugned transfer of shares without the presence of the petitioner and nominee directors to be declared null and void etc.,

2. On scrutiny of the Petition, the office has find several defects in the petition and the same was communicated to the Counsel through Email ID, for compliance by granting 10 days time to comply the objection and to submit the same in the Registry. The said office objections were received by the Counsel on 19/06/2018, but so far, the Counsel has not taken any steps to rectify the office objections, and failed to comply the same.
3. Today also none appeared for Petitioner. In view of the above facts and circumstances of the case, post the case on 12/09/2018 for non-compliance of office objections, under the caption "**For dismissal**".


MEMBER (T)


MEMBER (J)